

OA-233/96

Nandu Prasad Applicant.

1/4.4.1996

Shri B.S. Birnbey, S.O. (J)

Counsel for the applicant Shri A.P.Singh

is present. He prays for time to remove the defects.

Prayer allowed. List it on 12.4.1996 for removal of defects.

Birnbey 4/4/96
(B.S. Birnbey)
S.O. (J)

2/12.4.96

Shri. M. L. Paswan, Registrar Incharge.

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Defects removed on 19/4/96.
Learned Counsel for the applicant is absent. The applicant to remove the defects by 26.4.96.

M.L.P.
(M. L. Paswan)
Registrar I/C

3/26.4.96

Shri. M. L. Paswan, Registrar Incharge.

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Defects have been removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 30.04.96.

M.L.P.
(M. L. Paswan)
Registrar I/C

4/30.04.96

Counsel for the applicant : Shri A.P.Sinha.

At the request of learned counsel for the applicant, list this case on 2.5.96 for admission.

N.K.Verma
(A. K. Verma)
Member (A)

SKJ

5/02.05.96

Counsel for the applicant : Shri A.P.Sinha.
Counsel for the State of Bihar : Shri B.N.Yadav.
Bihar - respondents.

With consent of both the parties, list
this case on 10.05.1996 for admission.

SKJ

N.K.Verma
(N.K.Verma)
Member (A)

6/10.5.1996

Counsel for the applicant : Mr. S.N.Jha

Counsel for the respondents : Mr. B.N.Yadav for the
State of Bihar.

In this application, the applicant has
prayed for grant of stay order of Annexure-2
and also to have the O.A. transferred to the
Delhi Bench of the Tribunal where a Division
Bench is available. After certain arguments, the
learned counsel for the applicant Mr. Jha prayed
that this matter may be adjourned for arguments
on 16th of May, 1996. Prayer granted. Let the case be
listed on 16.5.1996.

MFS.

N.K.Verma
(N.K.Verma)
Member (A)

7/17.05.96

Counsel for the applicant : Shri S.Kumar.

Counsel for the respondents : Shri B.N.Yadav.
-State of Bihar.

*may be listed
on 28/5/96 as
per order of
Hon'ble Court
for direction
for permission slip
refd in 68
143/96*
Learned counsel for the applicant prays for adjournment
for 10 days. It is a Division Bench matter which was listed
as an urgent matter for admission. In this case, number
of adjournments have been prayed on previous occasions.
Naturally, there is no urgency in the matter. Shri B.N.Yadav
learned counsel for the respondents, states that the W/s
in the matter has already been filed & a copy of which
was served on the learned counsel for the applicant.

Let the matter be put up before a DB as and when the
same is constituted.

SKJ

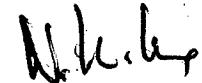
AM 27/5/96

N.K.Verma
(N.K.Verma)
Member (A)

8./ 28.5.96.

Counsel for the applicant : Shri M.K. Rai.

Shri M.K. Rai, the learned counsel for the ~~applicant~~ makes prayer that since Division Bench is not available to adjudicate the matter, he may be permitted to withdraw the application, with permission to file the same with the Principal Bench if the Hon'ble Chairman permits. The application is dismissed as withdrawn.



(N.K. Verma)
Member (A)

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